

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W.P.(L) No. 2626 of 2019

Jharkhand Urja Vikas Nigam Limited & Ors. Petitioners
Versus
State of Jharkhand & ors. Respondents

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CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

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For the Petitioners : Mr. Mrinal Kanti Roy, Advocate
For the Respondents :

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06/ 09.09.2021.

It appears from office note dated 18.03.2021 that defect no.7 as pointed out vide stamp reporting dated 25.05.2019 has not been removed.

Defect no.7 is as follows:-

Defect no.7- Impugned order may be made an annexure & a sub-para/para describing it may be added by S.A.

Learned counsel for the petitioners has prayed for two week's time to remove the defect.

Considering the same, learned counsel for the petitioners is granted two weeks' time to remove the defect.

Put up this case on 30.09.2021.

Office is directed to delete the name of learned counsel, Mr. Rupesh Singh and Mr. Sachin Kumar from the cause-list.

(Kailash Prasad Deo, J.)

R.S.